

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 387/GT/2014

**Coram
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member**

Date of Order: 13.07.2015

In the matter of

Revision of tariff in respect of Tehri Hydroelectric Project Stage-I (1000 MW) for the period 2009-14 based on true-up exercise.

And

In the matter of

THDC India Ltd
Bhagirath Puram,
Rishikesh-249001
Uttarakhand

.....Petitioner

Vs

1. Punjab State Power Corporation Ltd,
The Mall, Patiala-147001
2. (a) Dakshin Haryana Bijili Vitaran Nigam Ltd,
(b) Uttar Haryana Bijili Vitaran Nigam Ltd
Shakti Bhawan, Sector – 6
Panchkula – 134109(Haryana)
3. Uttar Pradesh Power Corporation Ltd
Shakti Bhavan, 14, Ashok Marg,
Lucknow – 226001(Uttar Pradesh)
4. Delhi Transco Ltd,
Shakthi Sadan, Kotla Road,
New Delhi-110002
5. BSES-Rajdhani Power Ltd
BSES Bhawan, Nehru Place,
New Delhi – 110019



6. BSES-Yamuna Power Ltd.,
Shakti Kiran Building, Karkardooma, Delhi- 110072

7. North Delhi Power Ltd.,
33 KV Grid Sub-Station Building,
Hudson Lines, Kingsway Camp,
Delhi-110009

8. Engineering Department,
Chandigarh Administration
1st Floor, UT Secretariat, Sector, 9-D
Chandigarh-160009

9. Uttarakhand Power Corporation Ltd,
Urja Bhawan, Kanwali Road,
Dehradun-248001(Uttarakhand)

10. Himachal Pradesh State Electricity Board,
Vidut Bhavan, Kumar House
Shimla-171004 (Himachal Pradesh)

11. (a)Jaipur Vidyut Vitaran Nigam Ltd.,
(b)Jodhpur Vidyut Vitaran Nigam Ltd.,
(c)Ajmer Vidyut Vitaran Nigam Ltd.,
Vidyut Bhavan, Janpath,
Jyoti Nagar, Jaipur-302005 (Rajasthan)

12. Power Development Department,
Government of J& K,
Civil Secretariat, -180001 (J&K)

.....Respondents

ORDER

The instant petition has been filed by the petitioner, THDC on 17.9.2014 for revision of tariff of Tehri Hydroelectric Power Project, Stage-I (4 X 250 MW) (hereinafter referred to as “the generating station”) for the period from 1.4.2009 to 31.3.2014 in terms of the proviso to Regulation 6 (1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Tariff Regulations”) after considering the effect of the order dated 5.6.2014 in Review Petition No. 7/RP/2013 in Petition No.250/2010 for the period 2006-09 and the actual additional capital expenditure incurred for the period 2009-14.



2. During the pendency of this petition, the Commission by order dated 27.1.2015 in Petition No. 195/GT/2013 had determined the tariff of the generating station for the period 2009-14.

3. Consequent to the issuance of the tariff order dated 27.1.2015, the petitioner has filed Petition No.172/GT/2015 on 30.6.2015 for truing-up of tariff for the period 2009-14 in terms of Regulation 6 (1) of the 2009 Tariff Regulations and has submitted that the same is in substitution of the instant petition filed on 17.9.2014.

4. We have examined the matter. In terms of Regulation 6 (1) of the 2009 Tariff Regulations, the tariff of the generating station for 2009-14 as determined by order dated 27.1.2015 in Petition No.195/GT/2013 is required to be revised based on truing-up exercise. Since the submissions made by the petitioner in the present petition stand superseded by the revised tariff petition (Petition No.172/GT/2015) filed by the petitioner on 30.6.2015, the instant petition filed on 17.9.2014 has been rendered infructuous. Accordingly, we find no reason to keep the instant petition pending and the same is dismissed as withdrawn.

5. Petition No.172/GT/2015 filed by the petitioner on 30.6.2015 for revision of tariff for 2009-14 based on truing-up in terms of Regulation 6 (1) of the 2009 Tariff Regulations is taken on record and the same will be listed in due course for which separate notices will be issued to the parties.

6. Petition No.387/GT/2014 is disposed of in terms of the above.

-Sd/-
(A.S.Bakshi)
Member

-Sd/-
(A.K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

